

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 105
474/252/ND/2020

IN THE MATTER OF:

M/s. MVS Impex Pvt. Ltd.

...APPELLANT

Vs.

ROC

...RESPONDENT

Section

Under Section 252

**Order delivered on 10.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

:Mr. Mani Bhadra Jain, Advocate.

For the ROC

:Mr. Yadubhushana, AROC.

For the Income Tax Department

**:Mr. Ankit Singh, Adv. for Ms.
Lakshmi Gurung, Sr. Standing
Counsel and Ms. Adeeba Mujahid,
Jr. Standing Counsel.**

ORDER

Heard the submissions made by the appellant. AROC and proxy counsel for the Income Tax Department both are present and accepted the service of notice and prayed for time for filing their reply. Three week's time has been granted in the matter. Post the matter to 23.12.2020.

— Sd —

**(V.K. Subburaj)
Member (T)**

— Sd —

**(P.S.N. Prasad)
Member (J)**

(Anjula)